

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

IA No. 23/2026 in Petition No. 320/TT/2023

Subject : Application for bringing on record subsequent developments in Petition No. 320/TT/2023, under Regulation 26 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023.

Petitioner : Damodar Valley Corporation (DVC).

Respondents : West Bengal State Electricity Distribution Company Limited (WBSEDCL) and Anr.

Date of Hearing : **22.4.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, DVC
Shri Ashutosh K. Srivastava, Advocate, DVC
Shri Nihal Bhardwaj, Advocate, DVC
Shri Adarsh Singh, Advocate, DVC

Record of Proceedings

The matter was heard through a virtual hearing.

2. During the course of the hearing, the learned counsel for the Petitioner submitted that the instant Interlocutory Application (IA) has been filed to place on record certain documents pertaining to quarterly expenditure used to calculate the Notional IDC, which were not reconciled while filing the true-up Petition (i.e., Petition No. 410/TT/2025). These documents are necessary for computation of tariff as there were several inconsistencies in the tariff forms filed with the Petition.

3. Considering the submissions made by the learned counsel for the Petitioner, the Commission directed the parties to file their written submissions, if any, within two weeks.

4. Subject to the above, the Commission reserved the order on IA.

By order of the Commission

**sd/-
(T.D. Pant)
Joint Chief (Law)**

